

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),  
TIS HAZARI, DELHI  
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),  
DBA ELECTIONS-2024

No. 16277/EC/DBA/2025

Dated 24.03.2025

To,

24 MAR 2025

The Ld. Principal District & Sessions Judge (HQs),  
Central, Tis Hazari Courts,  
Delhi.

Subject: Representation dated 24.03.2025 of Ms. Aarti Tyagi  
Advocate.

Respected Sir,

The undersigned is in receipt of an application/complaint dated 24.03.2025 of Ms. Aarti Tyagi, Advocate raising certain concerns about fake voters/proximity cards (copy enclosed).

Your kind directions are solicited to branch concerned for preserving the records of all the CCTV Footages of 21.03.2025 and 22.03.2025.

Yours Sincerely,



Nikhil Chopra  
Chairman, Election Committee,  
Delhi Bar Association

- 1) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 2) Sh. Ravinder Singh, Election Commissioner, Delhi Bar Association.
- 3) Sh. Atul Rathi, Returning Officer, Delhi Bar Association
- 4) ✓ The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Delhi.
- 5) Ms. Aarti Tyagi, Advocate, Lawyers Bar Room II, Western Wing Tis Hazari Courts, Delhi, Mobile No.8377096729.



Chairman Election Committee,  
Delhi Bar Association

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1739/12

To

Dated 22.03.2025

Mr. Nikhil Chopra  
Ld. DJ, the Election Chairman (DBA),  
Room No. 410, Extension Block,  
Tis Hazari Court, Delhi

**Sub: Application for preservation of CCTV footages  
of 21.03.2025 and entire election record**

**Reg. Bogus voters and bogus proximity card  
caught during the polling of DBA election  
on 21.03.2025, let off, by the office  
bearers of election commission with the  
connivance of police deployed at the  
polling area.**

Respected Sir,

Yesterday i.e. 21.03.2025 an election was conducted in Delhi Bar Association, Tis Hazari Court, Delhi and I was contesting on the post of Treasurer. I want to draw kind attention towards the irregularities committed during the DBA elections on 21.03.2025 in as much as fake voters with fake proximity cards were caught by the office bearers of the election commission during the polling and the persons who were caught at the spot were found to be persons/supporters of Ms. Renu Malik contesting on ballot no.5 on the post of Treasurer. The said fake voters were handed over to the police deployed at the spot by the office bearers of election commission and election commission informed an assured that necessary action shall be taken against the said irregularities. Since the bogus voters with bogus proximity card were caught red-handed and detained by the police, therefore, the formal complaint

Renu Malik

was not filed on the assurance of the election commission.

Today i.e. 22.03.2025 in the morning, before starting the counting of votes, I went to the office of the election commission at Bar Office and asked about the action taken against the caught bogus voters with proximity cards who entered in the polling area during the polling in the polling booth and during that time also election commission assured me that action is under process.

Later on I got to know that the election commission in order to cause delay in filing the written complaint by me and releasing the result, misrepresented me that action is under process whereas at around 5.30 p.m. I got to know that the said bogus voters were let off by the police later on without any knowledge to any candidates.

Immediately upon getting the knowledge that bogus voters were let off later on by the election commission with the connivance of police deployed there to whom those said bogus voters were handed over to detain in their custody, I went to the counting hall to meet the election commission and requested him to stop the counting and let me know the action taken against the bogus voters, but, Mr. Prashant Diwan openly threaten me that "madam apne dubra election nahi ladna kya, aap yeh se chali jayan election ki counting nahi roki jayegi".

I apprised all the above facts to the election chair person Mr. Nikhil Chopra Ld. DJ, and I was advised to file the written complaint in this regard.

I request you to preserve the CCTV footages of 21.03.2025 of the whole day, the cameras installed in and around gate no.1 of Tis Hazari Court, Delhi, so that said footages may not be deleted from the system and can be used be at the appropriate stage. The bogus voters were brought and detained by the police deployed at the spot at the police booth created in Civil Side Parking at the immediate right side just behind the entry gate of Civil Side parking of Tis Hazari Court, Delhi. The entire records of election commission pertaining to election of 21.03.2025 including CCTV footages of the election day i.e. 21.03.2025 may also be kindly preserved wherein the bogus voters would be clearly visible in the polling area which were caught by the office bearers of the election commission.

This application is being filed for preservation of above record for urgent basis before its destroy or manipulation.

Submitted accordingly.

Aarti Tyagi  
Advocate  
Lawyers Bar Room II,  
Western Wing Tis Hazari Court,  
Delhi 110054  
Mobile No.8377096729

Copy to

1. The Election Commission, DBA,  
Tis Hazari Court, Delhi